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WA-1976-2023

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,
ACTING CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF

ON THE 4th OF JULY, 2025

WRIT APPEAL No. 1976 of 2023

KHEMCHAND VISHWAKARMA AND OTHERS

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

.....
Appearance:

Shri Manoj Kumar Chansauriya - Advocate for the appellants.

Shri S.S. Chouhan - GA for the respondent/State.
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ORDER

Per. Sanjeev Sachdeva, Acting Chief Justice

1. After some arguments learned counsel for the appellants seeks leave to withdraw the appeal. He however reserves the right of the appellants to apply for appointment in case respondents take out an Advertisement for employing people on contractual basis or other basis during election period.

2. In view of the above, present appeal is dismissed as withdrawn.

3. All rights and contentions of the parties are reserved.

4. It is clarified that in case respondents take out an advertisement



for recruiting people temporarily during election period, it would be open to the appellants to make an application and for the authorities to consider the same in accordance with law without being influenced by the subject writ petition or this order.

(SANJEEV SACHDEVA)
ACTING CHIEF JUSTICE

(VINAY SARAF)
JUDGE

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